

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 11.09.2020

CORAM

THE HON'BLE MR.JUSTICE **M.M.SUNDRESH**
and
THE HON'BLE MRS.JUSTICE **R.HEMALATHA**

W.P.No.11041 of 2020 &
WMP.Nos.13437 & 13439 of 2020

Vaishnavi Jayakumar .. Petitioner

Vs

- 1.State Commissioner for Persons with Disabilities
(Tamil Nadu),
Commissionerate for the Welfare of the Differently Abled,
No.5, Kamarajar Salai, Lady Willingdon College Campus,
Chennai - 600 005.
- 2.Chennai Metro Rail Limited,
Rep. by its Managing Director,
Admin Building,
CMRL Depot,
Poonamallee High Road,
Koyambedu,
Chennai - 600 107.

.. Respondents

Writ Petition filed under Article 226 of the Constitution of India praying for issuance of Writ of Mandamus Directing the 2nd respondent to forthwith retrofit its existing metro stations to comply with the Harmonised Guidelines and space standards for Barrier Free Built Environment for persons with Disabilities and Elderly Persons issued by the Ministry of Urban Development in 2016 and to strictly comply with section 41 of the Rights of persons with Disabilities Act 2016 read with Rule 15 of Rights of persons with Disabilities Rules 2017 in the design and Construction of metro Stations under Construction, including stations planned in the future.

For Petitioner .. Mr.Yogeshwaran
For Respondents .. Mr.Mr.R.Vijayakumar,
Addl. Govt. Pleader for R1
Mr.Jayesh B.Doha for R2

ORDER

(Order of the Court was made by *M.M.SUNDRESH, J.*)

The petitioner has come forward to file this public interest litigation *inter alia* alleging that no sufficient disabled friendly measures are in existence in the Metro Rail Stations.

2. The learned counsel appearing for the petitioner submitted that an inspection may be directed to be caused by the 1st respondent, who is the official to verify the aforesaid factum.

3. The submission made deserves consideration. Accordingly, we direct the 1st respondent to depute his officials to undertake the above said exercise after making inspection to the existing Metro Rail Stations and file a report on the sufficiency of the infrastructure facilities qua disabled persons. A report in this regard will have to be filed on or before 06.10.2020.

Post this matter for hearing on 13.10.2020.

(M.M.S., J.) (R.H., J.)

11.09.2020

Note: The Registry is directed to upload the order copy on or before 15.09.2020

raa/kmk

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To

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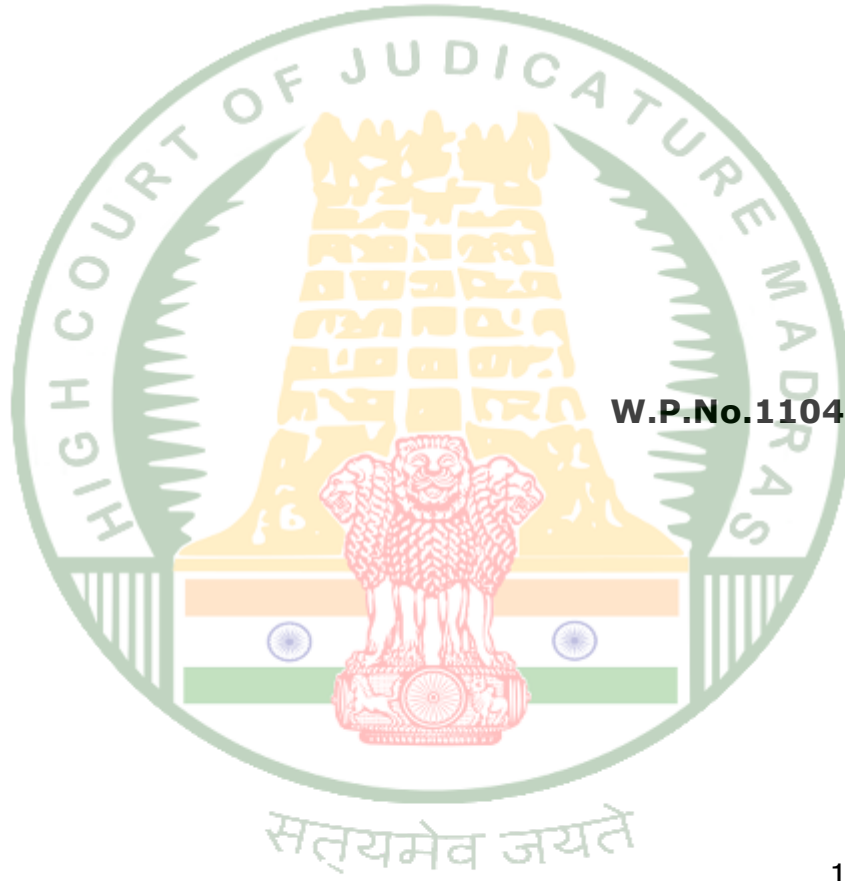


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**M.M.SUNDRESH, J.
and
R.HEMALATHA, J.**

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